



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष २, अंक ७६]

शुक्रवार, डिसेंबर १६, २०१६/अग्रहायण २५, शके १९३८

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक १२९

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Local Authority Members' Disqualification (Amendment) Act, 2016 (Mah. Act No. XXXVII of 2016), is hereby published under the authority of the Governor.

By order and in the name of the
Governor of Maharashtra,

PRAKASH H. MALI,
Principal Secretary to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. XXXVII OF 2016.

(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 16th December 2016).

An Act further to amend the Maharashtra Local Authority Members' Disqualification Act, 1986.

Mah. XX of 1987. WHEREAS it is expedient further to amend the Maharashtra Local Authority Members' Disqualification Act, 1986, for the purposes hereinafter appearing; it is hereby enacted in the Sixty-seventh Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Local Authority Members' Short title. Disqualification (Amendment) Act, 2016.

Mah. XX of 1987. 2. In section 3 of the Maharashtra Local Authority Members' Amendment of section 3 of Disqualification Act, 1986 (hereinafter referred to as "the principal Act"),
Mah. XX of 1987. (i) in sub-section (1), after clause (b),—

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(एचबी-१६११)

(१)

(a) before the existing proviso, the following proviso shall be added, namely :-

“Provided that, if a councillor or a member belonging to any political party or *aghadi* or front is disqualified under clause (b), he shall be disqualified for being a councillor or a member, for six years, from the date of his disqualification:”;

(b) in the existing proviso, for the words “Provided that” the words “Provided further that” shall be substituted;

(ii) after sub-section (4), the following sub-section shall be inserted, namely :-

“(5) The period of disqualification under this section, shall be counted from the date of order of the officer referred to in section 7.”.

Amendment
of section 3A
of Mah. XX of
1987.

3. Section 3A of the principal Act shall be re-numbered as sub-section (1) thereof; and in sub-section (1) as so re-numbered,—

(a) for the words and figure “under section 3” the words, brackets, letter and figures “under clause (a) of sub-section (1) of section 3” shall be substituted;

(b) before the *Explanation*, the following sub-section shall be inserted, namely :—

“(2) A councillor or, as the case may be, a member belonging to any political party, *aghadi* or front, who is disqualified for being a councillor or, as the case may be, a member under clause (b) of sub-section (1) of section 3, shall also be disqualified to hold any remunerative political post for duration of the period of six years commencing from the date of his disqualification.”.

Amendment
of section 7 of
Mah. XX of
1987.

4. In section 7 of the principal Act, at the end, the following proviso shall be added, namely :—

“ Provided that, the Commissioner or, as the case may be, the Collector shall take such decision within a period of ninety days.”.